

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 180/00193/2017**

**Wednesday, this the 20<sup>th</sup> day of October, 2021**

**CORAM:**

**Hon'ble Mr. P. Madhavan, Judicial Member**  
**Hon'ble Mr. K.V. Eapen, Administrative Member**

B. Joseph, S/o Bastian, aged 60 years IFS (Retired)  
 Residing at TC/2/1147(5) Pavizham, Murinjapalam,  
 Medical College P.O, Thiruvananthapuram-695011. .... **Applicant**

**(By Advocates : Mr. Viju Thomas & Ms. Rekha Vasudevan)**

**V e r s u s**

1. Union of India, Represented by its Secretary,  
 Ministry of Environment and Forests, Paryavaran  
 Bhawan, CGO Complex, Lodhi Road, New Delhi-110 001.
2. State of Kerala represented by the Chief Secretary,  
 General Administration Department, Thiruvananthapuram-695 001.
3. The Secretary, Department of Forest, Government of  
 Kerala, Secretariat, Thiruvananthapuram- 695 001.
4. The Accountant General, Indian Audit and Accounts  
 Department, Office of the Principal Accountant General (A&E),  
 Kerala, MG Road, P.B.No.5607,  
 Thiruvananthapuram-695 001. .... **Respondents**

**[By Advocates : Mr. P.G. Jayan, ACGSC (R1) &  
 Mr. Imam Gregorios Karat, GP (R2-4)]**

This application having been heard on 08.10.2021, the Tribunal on  
 20.10.2021 delivered the following:

**O R D E R**

**Hon'ble Mr. P. Madhavan, Judicial Member –**

This is an OA filed by the applicant seeking the following reliefs:

- “a. *Call for the records connected with the above case.*
- b. *To direct the respondents to regularize the service of the applicant*

*for the period from 31.5.12 to 11.10.12 and to pay him the salary and consequent monetary benefits to the applicant for the said intervening period, i.e. from the date of retirement from SFS cadre and appointment to IFS cadre.*

*c. To quash Annexure A9 order No. 1013/04/2008-IFS-11, dated 12.9.2014 of the first respondent to the extent of limiting the weightage of the applicant to three years against four years stipulated as per Rule 3(3)(ii)(a) of Indian Forest Service (Regulation of Seniority) Rules 1997.*

*d. Declare that the applicant is entitled to be granted weightage of four years as per Rule 3(ii)(a) of Indian Forest Service (Regulation of Seniority) Rules 1997 and consequently to get his year of allotment fixed as 2004, since he was included in the Select list for 2008 and that he is entitled to be granted pay fixation in consequence of the re-fixation of his year of allotment to 2004.*

*e. Direct the respondent to grant the applicant weightage of four years as per Rule 3(3)(ii)(a) of Indian Forest Service (Regulation of Seniority) Rules, 1997 and consequently to re-fix his year of allotment as 2004 and to grant him the consequential pay fixation.*

*f. To direct the respondents to grant the applicant the Grade Pay of Rs. 8700/- and basic pay of Rs. 42120/- as given in the case of Sri O. Jayarajan.*

*g. To direct the respondents to refix the pension in tune with the refixation of his pay on granting of weightage of four years and counting of the period intervening his retirement from the SFS and his appointment to IFS.*

*h. To grant such other reliefs as may be prayed for and the court may deem fit to grant, and*

*i. Grant the cost of this Original Application.”*

2. The applicant's case is that he was appointed to the Indian Forest Service on 8.10.2012 and according to him as per Rule 3(3)(ii)(a) of the Indian Forest Service (Regulation of Seniority) Rules, 1997 he is entitled to get 4 years weightage. But the respondents had granted only 3 years weightage and he got the year of allotment as 2005. If the respondents had granted 4 years weightage he would have got the year of allotment as 2004. According to him he was denied the pay fixation with effect from 31.5.2012 to 11.10.2012 – the period from the date of retirement to the date of joining in the service - IFS cadre. It was not considered by the respondents and he was not granted the financial benefits by regularization. The respondents are

duty bound to consider the said period as duty for all purposes since the delay in convening the SCM was only due to the delay on the part of the Government.

3. Respondents appeared and denied the averments in the OA.

4. The applicant subsequently filed a rejoinder stating that the Government has already granted him the weightage as claimed in the OA as per order dated 5.12.2017. He was also granted the Junior Administrative Grade with effect from 1.1.2013. He was also granted the year of allotment as prayed for. He produced a copy of the said GO as Annexure A15. The counsel for the applicant submitted that his main grievance is non-grant of regularization of service of the applicant for the period from the date of retirement from State Forest Service to the date of appointment in the IFS cadre i.e. w.e.f. 31.5.2012 to 11.10.2012. He is also entitled to get consequential monetary benefits also. The applicant mainly relied upon a decision of the Hon'ble Supreme Court in *Union Public Service Commission & Anr. v. A.K. Salim & Ors.* (Civil Appeal No. 3648 of 2008) for claiming regularization and financial benefits.

5. The counsel for the respondents has submitted that the decision of the Hon'ble High Court of Kerala in *State of Kerala v. M.V. Somasundaram & Ors.* [WP(C) No. 24497 of 2009] squarely applies to the present case. According to him the decision in *A.K. Salim*'s case (supra) was allowed on the ground that the respondents had conceded the claim of the applicant therein and it was an order passed on the basis of consent. If we go through the decision of *Somasundaram*'s case (supra) it can be seen that the Hon'ble

High Court had granted notional fixation of pay for the period from the date of retirement from State Forest Service to the date of appointment in the IFS cadre. This Tribunal has also decided a similar case in OA No180/1055/2014 and OA No. 180/276/2015. The applicant is also entitled to get the benefits of notional fixation of pay for the period from the date of retirement from State Forest Service till the date of his joining the IFS cadre.

6. Accordingly, we hereby order as follows:

**The applicant is entitled to get the benefits of regularization of the above period w.e.f. 31.5.2012 to 11.10.2012 and to have notional fixation of pay and pensionary benefits arising out of the same.**

**The respondents are directed to pass an order within a period of three months from the date of receipt of a copy of this order.**

7. The Original Application is disposed of as above. No order as to costs.

**(K.V. EAPEN)  
ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)  
JUDICIAL MEMBER**

**“SA”**

**Original Application No. 180/00193/2017**

**APPLICANT'S ANNEXURES**

**Annexure A1** - True copy of Notification No. 17013/4/2008-IFS.11 dated 08/10/12.

**Annexure A2** - True copy of the letter No.17013/31/2008-IFS.11 dated 11/02/09.

**Annexure A3** - True copy of the 'Minutes of the SCM held on 03/10/11.

**Annexure A4** - True copy of 'Minutes' of the SCM held on 14/05/12.

**Annexure A5** - True copy of the Judgment in Civil Appeal No.3648/08 which arose out of SLP © No.21416/07 of the Hon'ble Supreme Court.

**Annexure A6** - True copy of the G.O. (Rt) No.3771/12/GAD dated 09/05/12.

**Annexure A7** - True copy of the G.O (Rt) No.2165/15/GAD dated 25/03/15.

**Annexure A8** - True copy of the Indian Forest Service (Regulation of Seniority) Rules 1997.

**Annexure A9** - True copy of the order No.17013/04/08-IFS. 11 dated 12/09/14.

**Annexure A10** - True copy of the Pay Slip dated 25.02.2016 issued in respect of the Applicant.

**Annexure A11** - True copy of the Pay Slip dated 12/01/16 of the said Sri. Jayarajan.

**Annexure A12** - True copy of the Pay Slip dated 20/12/13 in respect of said Sri. T. Pradeep Kumar.

**Annexure A13** - True copy of the Pay Slip dated 14/07/15 in respect of the said Sri. Santhosh.K.John.

**Annexure A14** - True copy of the representation dated 01.10.16 submitted by the Applicant to The Principal Accountant General (A&E).

**Annexure A15** - True copy of the G.O.(Rt) No.3519/2018/GAD dated 30.05.2018.

**Annexure A16-** True copy of the order dated 03.01.2011 in Civil Appeal No. 3648 of 2008 of the Honourable Supreme Court.

**Annexure A17-** True copy of the final order dated 20.12.2018 in OA 701 of 2016 of this Honourable Tribunal.

**Annexure A18-** True copy of the letter No. DAG(A)/CCell/RTI/II-App/2018/289 dated 05.06.2018 issued by the Central Public Information Officer.

**Annexure A19-** True copy of the letter No. DAG(Adm)/C.Cell/RTI-380/2016-17/1008 dated 14/15.03.2017.

**Annexure A20-** True copy of the relevant pages of the IFS Pay Rules 2007.

**Annexure A21-** True copy of the Indian Forest Service (Pay) Second Amendment Rules, 2008.

**Annexure A21(a)-** True copy of the IFS (Pay) Amendment Rules 2010.

**Annexure A22-** True copy of the relevant pages of the Fitment Tables under the CCS (RP) Rules 2008.

**Annexure A23-** True copy of the Letter No. DAG(Admn)/C.Cell/RTI-109/2016-17/385 dated 30/31.08.2017 issued by the Central Public Information Officer.

**Annexure A24-** True copy of the Final order dated 14.06.2019 in O.A. No. 180/00332/2016 and connected cases of this Hon'ble Tribunal.

**Annexure A25-** True copy of the G.O.(Rt.) No. 6657/2019/GAD dated 20.11.2019.

**Annexure A26-** True copy of the G.O.(Rt.) No.226/2009/F&WLD dated 11.05.2009 issued by the 3rd respondent.

**Annexure A27-** True copy of the G.O.(Rt.) No.73/2010/F&WLD dated 21.10.2010 and SRO No. 986/2010 issued by the 3rd respondent.

### **RESPONDENTS' ANNEXURES**

**Annexure R2A** – Office Memorandum No. 22012/99/2009-AIS(I) dated 25.8.2010.

**Annexure R2B** – Notification dated 18.4.2012 of Department of Personnel & Training.

**Annexure R2C** – Notification No. 11030/4/2011-AIS.II dated 11.1.2012.

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